



**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**OA No. 3032/2019**

New Delhi, this the 16<sup>th</sup> day of December, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Ms. Aradhana Johri, Member (A)**

Sh. Pankaj Singh Sisodiya,  
(Aged about 45 years),  
Addl. Deputy Commissioner (Health & Language),  
(Group-A),  
South Delhi Municipal Corporation,  
Civic Centre, Minto Road,  
New Delhi - 1100

...Applicant

(By Advocate: Ms. Harvinder Oberoi, G. D. Chawla  
and Mr. Kartik Dabas)

Versus

1. Union of India,  
Through Secretary,  
Ministry of Defence,  
South Block, New Delhi – 110001.

2. Joint Secretary & CAO,  
Ministry of Defence,  
'E' Block, DHQ PO, Dara Shukoh Road,  
New Delhi – 110011.

3. South Delhi Municipal Corporation,  
Central Establishment Department,  
22<sup>nd</sup> Floor, Dr. S.P. Mukherjee,  
Civic Centre J.L. Nehru Marg,  
New Delhi – 110002.

...Respondents

(By Advocate: Mr. Sanjeev Yadav for Respondent  
No. 01 and 02 and Mr. R. K. Jain for Respondent  
No. 03)

**O R D E R (ORAL)****Justice L. Narasimha Reddy, Chairman:-**

Learned counsel for the applicant submits that the relief claimed for in the OA was granted by the respondents themselves after the OA was filed.

2. In view of this development, the OA has become infructuous and is, accordingly, dismissed. MAs, if any, shall stand disposed of. There shall be no order as to costs.

**(Aradhana Johri) (Justice L. Narasimha Reddy)**  
**Member (A) Chairman**

/ankit/